

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HAMBRO TECH INDIA PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hambro Tech India Private Limited
2.	Date of incorporation of corporate debtor	30/07/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140HR2015PTC056243
5.	Address of the registered office and principal office (if any) of corporate debtor	Khata No.402/413, Mitrol Deeghot Road, Village Deeghot Tehsil Hodal Palwal Faridabad HR 121105 IN
6.	Insolvency commencement date in respect of corporate debtor	07/12/2022
7.	Estimated date of closure of insolvency resolution process	05/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harjinder Singh Regn. No. IBBI/IPA-001/IP-P02356/2021-2022/13543
9.	Address and e-mail of the interim resolution professional, as registered with the Board	75 Dyal Singh Colony Karnal (Haryana) - 132001 Email Id: corporatesar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	75 Dyal Singh Colony Karnal (Haryana) - 132001 Email Id: cirp.hambro@gmail.com
11.	Last date for submission of claims	21.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link. https://ibbi.gov.in/home/downloads Physical Address: NA NA

- I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the "M/s Hambro Tech India Private Limited" on 07th December, 2022.
- II. The creditors of "M/s Hambro Tech India Private Limited", are hereby called upon to submit their claims with proof on or before 21st December, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
- III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- IV. The Admission of class is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016. The claims with proof is to be submitted in following forms along with documentary proof in support of claims:
Form B: Claim by Operational Creditors except workmen & employees
Form C: Claim by Financial Creditors
Form CA: Claim by Financial Creditors in a class
Form D: Claim by workmen or an employee
Form E: Claim submitted by authorised representative of workmen or an employee
Form F: Claim by creditors (other than Financial Creditors and Operational Creditors)
- V. Submission of false or misleading proofs of claim shall attract penalties.

Date: 07th December, 2022
Place: Karnal



Harjinder Singh
Interim Resolution Professional
IBBI/IPA-001/IP-P02356/2021-2022/13543